## GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

## DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

#### LOK SABHA

### **UNSTARRED QUESTION NO. 3063**

ANSWERED ON 12.03.2020

#### CONSTRUCTION OF NERADI BARRAGE

## 3063. SHRI SAPTAGIRI SANKAR ULAKA

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the details of issues to be resolved for construction of Neradi Barrage;
- (b) whether the Government of Andhra Pradesh proposed for construction of Katragada Side Weir Project and if so, the details thereof; and
- (c) the effects of Katragada Side Weir Project in Vansadhara river meandering?

#### **ANSWER**

# THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA)

- (a) & (b) Vamsadhara Water Disputes Tribunal (VWDT) permitted Andhra Pradesh on 13.09.2017 to construct Neradi Barrage across the river Vamsadhara with ancillary structures which as per the agreed resolution dated 04.09.1962, is between the two States. VWDT also permitted Andhra Pradesh to construct the Side Weir along with ancillary structures as proposed. As per VWDT order 23.09.2019, joint survey in supervision of Superintending Engineer, Planning Circle, Central Water Commission, Faridabad for identification of 106 acre land in Odisha territory on the left side of the Vamsadhara river for the proposed Neradi Barrage was planned from 11.11.2019. Principal Secretary to Government, WRD, Govt. of Odisha was requested to depute their Engineers. However Joint Survey could not be started as an Special Leave Petition, Diary number 38986 of 2019, has been intimated by Govt. of Odisha as filed in Hon'ble Supreme Court of India, challenging the VWDT order dated 23.09.2019.
- (c) VWDT has discussed and concluded that there would not be any meandering of river Vamsadhara due to construction of Side Weir at Katragada.

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